

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

M.A No. 43/(MAH)/2017

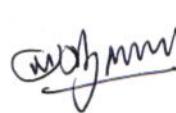
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: United Chruch of Northern & Trust Association
V/s.
Prem Masih

SECTION OF THE COMPANIES ACT: 151 of the Companies Act 2013.

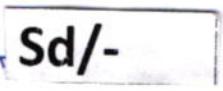
S. No.	NAME	DESIGNATION	SIGNATURE
5	Sabila Ansari	Advocate for Respondent	
	Barua Srimanta, Rchnl oalc	Advocate for intervener B Advocate for representent	 

Order

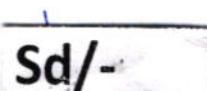
MA No.43/151/NCLT/MB/MAH/2017

On the reply filed by the Respondents, the Petitioner side is at liberty to file reply within one week hereof and rejoinder if any on or before the next date of hearing.

List this matter for hearing on 1.5.2017.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)